

(6)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA NO.1857/2000

This is the Day of 5th January, 2001

Hon'ble Shri Govindan S. Tampi, Member(A).

Ms. Ambika Gaur, D/o Shri S.P. Gaur,
300-B, Krishnapuri Block
Gali No.3,
Mandawali, New Delhi-110092.

...Applicant
(By Advocate: Ms. Anuradha Pridarshani)

Versus

1. Union of India
Through its Secretary
Ministry of Information & Broadcasting
Shastri Bhawan,
New Delhi.

2. Chief Engineer(NZ)
Prasar Bharti
(Broadcasting Corporation of India)
Coordination Dept.
Jam Nagar House
New Delhi

...Respondents.
(By advocate:Shri Gajender Giri)

Order(Oral)

By Govindan S. Tampi, Member(A).

This is a case whereby the applicant seeks reinstatement in service in the Ministry of Information of Broadcasting where she had alleged to be working and her services were terminated.

2. Shri Gajendera Giri, learned counsel for the respondents states that the applicant has not been given any employment and no evidence has been produced on record for the same. Learned counsel for applicant fails to show the letter of appointment or any other evidence showing she has been working or drawing the pay from ~~by~~ the respondents. In the circumstances, the OA is devoid of merit and the same is accordingly dismissed. No costs.

/kedar/

(Govindan S. Tampi)
Member(A)